

IN THE INCOME TAX APPELLATE TRIBUNAL  
MUMBAI BENCHES "SMC", MUMBAI

Before Shri Mahavir Singh, Vice-President

ITA No.5277/Mum/2019  
Assessment Year : 2014-15

Anita B Agarwal, 343 A, Badam Wadi, Room No.13, Kalbadevi Road, Mumbai 400 002. PAN : AFZPA1901J	vs	ITO 18(1)(1), Mumbai
(Appellant)		(Respondent)

Appellant By : None  
Respondent By : Shri Vivek Perampurna

Date of Hearing :26.10.2021	Date of Pronouncement : 26.10.2021
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**ORDER**

This appeal by assessee is arising out of the order of the CIT(A) – 29, Mumbai, in appeal No.CIT(A)-29/ITO-18(1)(1)/604/2016-17, dated 31.05.2019. The assessment was framed by the ITO 18(1)(1), Mumbai, for A.Y. 2014-15, vide his order dated 20.12.2016, u/s. 143(3) of the Income tax Act, 1961 (hereinafter referred to as "the Act").

2. At the outset, it is noticed that the assessee has opted for Vivad Se Vishwas Scheme and has filed a copy of Form no.3, under the Vivad Se Vishwas Act, 2020, dated 13.09.2021, issued by the PCIT. Now the representative of the assessee, vide letter dated 11.10.2021, wants to withdraw the appeal to which the learned Senior DR did not object.

3. As the assessee wants to withdraw the appeal, I permit the same and dismiss the appeal of the assessee.

Order pronounced in the open court on 26<sup>th</sup> October 2021.

**Sd/-**  
**(Mahavir Singh)**  
**VICE - PRESIDENT**

Mumbai, Dated : 26<sup>th</sup> October, 2021.  
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**Copy of the Order forwarded to :**

1. The Appellant.
2. The Respondent.
3. The CIT(A), Mumbai.
4. The CIT
5. The DR, 'SMC' Bench, ITAT, Mumbai

BY ORDER

//True Copy//

(Sr. Private Secretary/Assistant Registrar)  
Income Tax Appellate Tribunal, Mumbai